

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

REGN. NO. O.A. 1724/87.

DATE OF DECISION: 31.3.1993

Mahipal Singh.

... Petitioner.

Versus

Union of India & Ors.

... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.  
THE HON'BLE MR. B.N. DHOUNDIYAL, MEMBER(A).

For the Petitioner.

... Shri G.B. Tulsiani,  
Counsel.

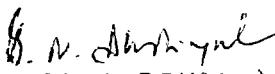
For the Respondents.

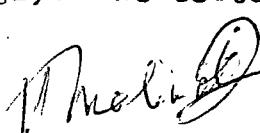
... Shri P.P. Khurana,  
Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,  
Chairman)

The petitioner has been continuously working and, therefore, he has become eligible for regularisation. This has been accepted in the reply of the respondents /that the name of the petitioner stands at Serial No. 409 in the select list. It is, therefore, obvious that his case for regularisation has to be considered in accordance with the seniority and ranking, as stated above. It is, therefore, noting enough to dispose of this O.A./that the petitioner has to be regularised in accordance with his seniority and the ranking noted above. We order accordingly. No costs.

  
( B.N. DHOUNDIYAL )  
MEMBER(A)

  
( V.S. MALIMATH )  
CHAIRMAN

'SRD'  
310393